

SHRI DINESH SINGH : Two points had been raised by Prof. Madhok. One was whether we would give Israel the same facilities that we were giving to the trade representation of G. D. R. May I say that Israel has a Consul here which has a higher status than the trade representation of the German Democratic Republic ?

So far as the question of shifting their office to Delhi is concerned, we have had occasion to discuss it in this House and I had expressed earlier—the Government had come to that conclusion—that it was not necessary for them to shift their office to Delhi.

12.30 hrs.

PAPERS LAID ON THE TABLE

Prevention of Food Adulteration (Amendment) Rules, 1969 and Certified Accounts of the Delhi Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah.

I beg to lay on the Table

- (1) (i) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1969, published in Notification No. G. S. R. 532 (English version) and G. S. R. 533 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act 1964. [Placed in Library. See No. LT-1090/69.]
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of the Certified Accounts of the Delhi Development Authority for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of Section 25 of the Delhi Development Act, 1957. [[Placed in Library. See No. LT-1091/69].

Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1969

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) :

I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1969, published in Notification No. G. S. R. 1040 in Gazette of India dated the 26th April, 1969 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1092/69.]

SHRI M. L. SONDHI (New Delhi) : He will ask Parliament (*Interraptions*) Is he sorands of heaven ?

MR. SPEAKER : Order, now. Will you kindly sit down ? I am now on my legs. There is no point of order. You want some discussion.

SHRI SRINIBAS MISRA (Cuttack) : In item No. 4, the notification is dated 8th March 1969. Towards the fag end of the session it is being laid. You may kindly direct them to relay it in the next session.

MR. SPEAKER : There is an explanation. Reasons are given.

SHRI SRINIBAS MISRA : In these 4 days we cannot suggest any modification. It has to be relaid.

Papers under Section 619 A of the Companies Act.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi for the year 1967-68
- (2) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Dr. K. L. Roa]

[Placed in Library. See No. LT-1093/69.]

**Report of the Committee of Enquiry
in to the Expenses of the Life
Insurance Corporation of India, etc.**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P. C.
SETHI) :

I beg to lay on the Table :

- (1) A copy of the summary (Hindi and English versions) of the main conclusions and recommendations of the Report of the Committee of Enquiry into the Expenses of the Life Insurance Corporation of India. [Placed in Library. See No. LT-1094/69.]
- (2) A copy of the Central Excise (Fifth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. G. S. R. 1023 in Gazette of India dated the 26th April, 1969 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1095/69.]
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—
 - (i) G. S. R. 1020 (English version) and G. S. R. 1022 (Hindi version) published in Gazette of India dated the 26th April, 1969 together with an explanatory memorandum.
 - (ii) G. S. R. 1081 published in Gazette of India dated the 28th April, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT-1096/69.]
- (4) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—
 - (a) G. S. R. 407 published in Gazette of India dated the 22nd February, 1969 together with an explanatory memorandum (Hindi and English versions)
 - (ii) G. S. R. 408 published in Gazette of India dated the

22nd February, 1969 together with an explanatory memorandum (Hindi and English versions)

- (iii) G. S. R. 778 (English version) and G. S. R. 779 (Hindi version) published in Gazette of India dated the 15th March, 1969 together with an explanatory memorandum,
- (iv) G. S. R. 849 published in Gazette of India dated the 20th March 1969 together with an explanatory memorandum (Hindi and English versions)
- (v) G. S. R. 850 published in Gazette of India dated the 20th March, 1969 together with an Explanatory memorandum (Hindi and English versions)
- (vi) G. S. R. 1037 (English version) and G. S. R. 1038 (Hindi version) published in Gazette of India dated the 24th April, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT-1097/69.]

Import Policy for Newsprint

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : I beg to lay on the Table a copy of the Public Notice No. 68-I T C (PN)/69 dated the 12th May, 1969 regarding Import Policy for Newsprint for the year 1969-70 in respect of newspapers and periodicals. [Placed in Library. See No. LT-1144/69.]

SHRI SRINIBAS MISRA : In item No. 7 also delay has occurred. On account of the delay the Members may not be able to give notice for modification.

SHRI NATH PAI (Rajpur) : That right cannot be exercised. If the notice is short, under the Rules it has to be relaid.

SHRI SRINIBAS MISRA : They should be relaid in the next session.

MR. SPEAKER : We shall see.